

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.no.52/2001

FRIDAY this the 12th day of January, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

T.G.Devadas,  
Primary School Teacher,  
Kendriya Vidyalaya No.1,  
Calicut. ....Applicant

(By Advocate Mr.V.Rajendran (by Madhusoodhanan)

v.

1. The Commissioner, Kendriya Vidyalaya Sangathan  
18, Institutional Area, Shaheed Jeet Singh Marg,  
New Delhi.
2. The Assistant Commissioner, Kendriya  
Vidyalaya Sangathan,  
Regional Office, IIT Campus,  
Chennai.36.
3. The Education Officer,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi.
4. The Principal,  
Kendriya Vidyalaya No.1, Calicut.
5. Smt. K.P.Roopalekha, Primary Teacher,  
Kendriya Vidyalaya No.II, Mangalore.
6. The Principal, Kendriya Vidyalaya  
No.II, Mangalore.
7. Union of India represented by the  
Secretary to Government,  
Ministry of Human Resources Development,  
New Delhi. ....Respondents

(By Advocate Mr. Thottathil B. Radhakrishnan (for R.lto4&6).

The application having been heard on 12.1.2001, the Tribunal  
on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant is presently posted as a Primary  
School Teacher in the Kendriya Vidyalaya, No. I, Calicut

has been by order dated 2.1.2001 transferred to Kendriya Vidyalaya No.II, Mangalore. Aggrieved by the transfer during the midst of the academic session disrupting his family the applicant has filed a representation on 6.1.2001 to the Ist respondent for cancellation of the transfer. The same has not been considered and disposed of. Apprehending that the applicant would be relieved before the disposal of the representation, the applicant has filed this application impugning the order dated 2.1.2001 (A1) to the extent it affects him.

2. When the application came up for hearing, learned counsel on either side agree that the application may be disposed of directing the Ist respondent to consider and dispose of the representation and that the applicant's transfer from the present place be kept in abeyance till the disposal of the representation submitted by the applicant and that in case the disposal is against him until after five clear working days of service of the order on the representation. The counsel for applicant seeks permission to file a supplementary representation by the applicant to the Ist respondent.

3. In the light of the submission of the learned counsel on either side, the application is disposed of permitting the applicant to make a supplementary representation to the Ist respondent within a week from today and with a direction to the Ist respondent to consider and dispose of the representations of the applicant giving him an appropriate reply within a reasonable time and

directing further that till the representation is disposed of and if the disposal of representation is against the applicant, until the expiry of five clear working days from the date of service of the order on the representation on him shall not be relieved from the place of present posting. No order as to costs.

Dated the 12th day of January, 2001



T.N.T. NAYAR  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

s.

List of annexure referred to:

Annexure.A1:True copy of Order dated 2.1.2001 of the third respondent.

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